

LID No. 530/16

Mithai Lal Gupta vs Swift Security Service Pvt Ltd.

24.09.2020

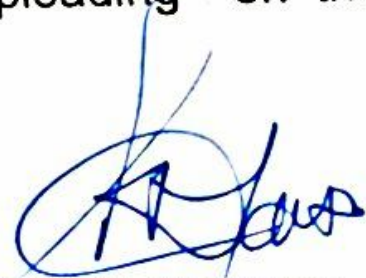
Present: None for the workman.
Sh. Arun Mehta, AR for the management.

The matter is fixed for today for talk of settlement, failing which, for evidence of the management.

Today, no one has appeared on behalf of the workman through video conference.

Since, the matter is five years old, so, the matter stands adjourned for talk of settlement, failing which, for evidence of the management on **27.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.09.2020

LID No. 695/19

Ram Shankar Yadav vs M/s B.K. International Pvt. Ltd.

24.09.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on **10.11.2020**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.09.2020

LIR No. 1692/19

**Radhika Joshi vs M/s Sunatan Dharam Saraswati Bal
Mandir Sr. Sec. School**

24.09.2020

Present: None for the workwoman.
Sh. Anurag Lakhotia, AR for the
management no.1 through video conference.
None for management no.2.
(Management no.2 is already exparte).

The matter is fixed for today for filing of rejoinder and framing of issues, but, in the meantime, the Id.AR for the workwoman had filed the rejoinder to the written statement of management no.1, copy thereof has already been supplied to the Id. AR for the management no.1.

Today, no one has appeared on behalf of workwoman through video conference.

Since, the pleadings of the parties have been completed, so, from the pleadings of the parties, following issues arose and are being framed:-

(1) Whether the claimant was engaged as Peon by the management no.1 in the month of January, 2012? OPW

(2) Whether the claimant had worked with the management no.1 since January, 2012 till 24.06.2018 ? OPW

contd.

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(3) Whether the services of the claimant have been terminated illegally and/or unjustifiably by the Management? OPW

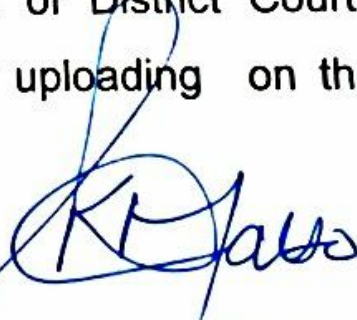
(4) Whether the relationship of employee and employer existed between the claimant and management no.1 on the date of alleged termination? OPW.

(5) Relief.

No other issues arises from the pleadings of the parties.

Now, come up for evidence of workman on **02.09.2021**. Workwoman is directed to file affidavit(s) of witness(es) in the court at least one week prior to next date of hearing and supply copy thereof to the management no.1 or it's AR in the similar fashion.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.09.2020

LIR No. 7817/16
Joginder Singh Bhandari vs M/s Raghbir Singh Junior
Modern School

24.09.2020

Present: Sh.Satyendra Mishra, AR for the workman.
Ms.Raavi Birbal, AR for the management.

The matter is fixed for today for evidence of the workman.

Today, Id. AR for the management has apprised to the court that she has already received the copy of the affidavit of the workman.

Accordingly, the matter stands adjourned for evidence of the workman on **15.04.2021**. Workman is directed to file the affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
24.09.2020

LIR No. 264/18

Baldev Singh vs M/s Piccadily Hotels

24.09.2020

Present: None for the workman.
Sh. Deepak, proxy AR for the management.

The matter is fixed for today for remaining evidence of the workman.

Today, no one has appeared on behalf of workman through video conference.

In view of huge pendency of cases in this court, the matter stands adjourned for remaining evidence of the workman on **06.09.2021**. Workman is directed to file the affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.09.2020

LIR No. 267/18
Baghel Singh vs M/s Piccadily Hotels

24.09.2020

Present: None for the workman.
Sh. Deepak, proxy AR for the management.

The matter is fixed for today for evidence of the workman and also for filing of the medical document by the workman, but today, no one has appeared on behalf of workman through video conference.

The Id.proxyAR for the management has admitted that he has already received the copy of affidavit of the workman.

In view of huge pendency of cases in this court, the matter stands adjourned for evidence of the workman on **06.09.2021**. Workman is directed to file the affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.09.2020

LIR No. 271/18

Shish Pal Singh vs M/s Piccadily Hotels

24.09.2020

Present: None for the workman.
Sh. Deepak, proxy AR for the management.

The matter is fixed for today for evidence of the workman and also for filing of the medical document by the workman, but today, no one has appeared on behalf of workman through video conference.

The Id.proxyAR for the management has admitted that he has already received the copy of affidavit of the workman.

In view of huge pendency of cases in this court, the matter stands adjourned for evidence of the workman on **06.09.2021**. Workman is directed to file the affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.09.2020

LIR No. 4915/16
Montu vs M/s Frank Anthony Public School.

24.09.2020

Present:

Workman with Sh. Yograj Gullaiya, AR for the workman.

Sh. Avijeet Bhujabal, AR for management no1.

Sh. P.P. Nayak, AR for the management no.2.

(Management no.2 is already exparte)

Earlier the matter was referred to the Lok Adalat, but, the matter could not be settled in the Lok Adalat. Today, the matter is fixed for final arguments, but, Id. ARs for the parties apprised to the court that chances of settlement are there.

Ld. ARs for the parties have jointly requested for adjournment of the matter for 28.10.2020.

Accordingly, the matter stands adjourned for talk of settlement, failing which for hearing final arguments on **28.10.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
24.09.2020